## GOVERNMENT OF RAJASTHAN Law & Legal Affairs Department

No.F.12(2)Raj/Vad/ 19

Jaipur dated 10-19

All ACS/Pr. Secretaries/ Secretaries/ Head of Departments, Rajasthan, Jaipur.

## **CIRCULAR**

The Hon'ble High Court of Rajasthan, Bench Jaipur in the matter of D.B. Civil Contempt Petition No.922/2019, Dr.P.C.Meena V/s State of Rajasthan through Pr. Secretary, Technical Education and others. vide order dated 18/9/19, was pleased to observe and passed the following directions:-

"This Court has come across in many cases that when multiple departments of the Government are arrayed as party respondents in the cases, different Additional Advocate Generals/ Government Counsels appear on behalf of those departments, which cannot be considered conducive for proper adjudication of the matter. We, therefore, direct the Chief Secretary to the Government, State of Rajasthan to device a system by which only one Additional Advocate General or Government Counsel may be entrusted with the responsibility to plead the entire case on behalf of the State and in those cases where multiple departments of the State Government are arrayed as party respondents, leading administrative department may be made responsible for contesting the matter."

In view of the aforesaid directions passed by the Hon'ble High Court, it is hereby directed that when multiple departments of the Government are arrayed as party respondent in the cases, the leading administrative department shall be responsible for contesting the matter and only one Additional Advocate General or Government Counsel of the leading administrative department shall be entrusted with the responsibility to plead the entire case on behalf of the State. The leading administrative department shall appoint a nodal officer to coordinate with other subsidiary Government departments arrayed as party respondents in such cases and the subsidiary departments shall appoint an Additional Officer-in-charge to provide their factual report and all necessary inputs pertaining to their respective department to the nodal officer of the leading administrative department, who shall in turn provide the same to the Additional Advocate General or Government Counsel of the leading administrative department, so as to facilitate him to contest the matter on behalf of the State, as whole. The leading administrative department shall get the Advocate General/Addl. Advocate General/Government Counsel appointed in the case, as per the requirement and gravity of each case.

The system devised by this circular hereinabove shall be followed strictly in all such cases, where multiple departments have been arrayed as party respondents.

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Chief Secretary

Copy forwarded to the following for information and necessary action:-

- 1. PS to Advocate General, Rajasthan High Court, Jaipur
- 2. Administrative Officer (Judicial) Rajasthan High Court, Jaipur in compliance to order dated 18/9/2019 passed in D.B. Civil Contempt Petition No.922/2019, Dr.P.C.Meena V/s State of Rajasthan through Pr. Secretary, Technical Education and others.
- 3. All Addl. Advocate General, Rajasthan High Court, Jodhpur/ Jaipur
- 4. All Government Counsels/Addl. Government Counsels/Dy. Government Counsels/Asstt. Government Counsels, Rajasthan High Court, Jodhpur/ Jaipur
- 5. All Government Advocate cum AAG, High Court, Jodhpur/ Jaipur
- 6. All Addl. Government Advocate /Dy. Government Advocate /Asstt. Government Advocate, Rajasthan High Court, Jodhpur/ Jaipur
- 7. Programmer, Law and Legal Affairs Department to upload the order in the departmental website.
- 8. Guard file.

(Chapehal Mishra) Law Secretary